

-2-

keep for hearing on
M.Ps on date 10-2-94. Before
that applicant should serve copies
M.Ps to the respondents

18
(Smt Lakshmi Swaminathan)
M/J.

Dated. 10.2.94

Shri. A.N. Bhatt, Counsel for
the applicant. Shri. A.L. Kasturey
Counsel for the respondents.

It is obvious that, as
the applicant resides nor the cause
of action accrued within the
jurisdiction of this bench of the
Tribunal, the matter cannot
therefore be entertained. The
application be returned to the
applicant for presenting to
the proper bench of the
Tribunal. No order as to costs.

Recd

(2)

11/2

(M.S. Deshpande)
Vc

Order/Judgement despatched
to Applicant, Respondent (s)
on 15/2/94

8/17/2